12.04 hrs.

PAPERS LAID ON THE TABLE

FINAL REPORT OF DIRECT TAX LAWS
COMMITTEE AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): On behalf of the Minister of Finance, I beg to lay on the Table:

- (1) A copy of Final Report of the Direct Tax Laws Committee.
- (2) A statement (Hindi and English Versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (1) above.

[Placed in Library. See No. LT-2968/78.]

NOTIFICATIONS UNDER CENTRAL EXCISE RULES AND CUSTOMS TARIFF ACT.

SHRI ZULFIQUARULLAH: I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 467(E) published in Gazette of India dated the 22nd September, 1978 together with an explanatory memorandum providing for conditional examption in excise duty on transformer oil with a view to raise the countervailing duty on imported transformer oil.
 - (ii) G.S.R. 488(E) and 489(E) published in Gazette of India dated the 4th October, 1978 together with an explanatory memorandum providing full/partial exemption from the levy of additional duties of excise on specified textiles and textile articles.
- (iii) G.S.R. 490(E) published in Gazette of India dated the 4th October, 1978 together with an explanatory memorandum providing for rebate of additional duty of excise on goods exported to any

country or territory outside India, other than Bhutan and Nepal, subject to conditions as applicable in respect of rebate of basic excise duty.

- (iv) G.S.R. 491(E) published in Gazette of India dated the 4th October, 1978. together with an explanatory memorandum extending the facility of manufacture in bond of articles from textiles and textile articles covered by the provisions of additional duties of Excise (Textiles and Textile Articles) Ordinance, 1978 in respect of which the manufacture in bond facility has been extended under rule 191B of the Central Excise Rules, 1944.
- (v) G.S.R. 502(E) to 504(E) published in Gazette of India dated the 18th October, 1978 together with an explanatory memorandum regarding adjustment of excise duties on aluminium arising from the revised Aluminium pricing Policy.
- (vi) G.S.R. 516(E) and 517(E) published in Gazette of India dated the 30th October, 1978 together with an explanatory memorandum extending the period of validity of the notification fixing reduced rate of excise duty on indigenous copper.
- (vii) G.S.R. 547(E) published in Gazette of India dated the 10th November, 1978. together with an explanatory memorandum extending the benefit of the excise duty relief scheme to encourage higher production to manufacturers of Iron and Steel products in certain situations.
- (viii) G.S.R. 496(E) published in Gazette of India dated the 18th October, 1978 together with an explanatory memorandum providing for duty exemption on agricultural discs.
- (ix) G.S.R. 560(E) published in Gazette of India dated the 22nd November, 1978 together with an